## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.62/(MAH)/2014 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.08.2016

NAME OF THE PARTIES: Mr. Rajoo Shah

V/s. M/s. Safal Developers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 58-59, 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

Of. Abbas Mandriwala Advocate

//b Ranal-Shah Llo.

for Petitroner

2. Mr. Sidhant Kaushik Advocate

ilb Wadia Ghandy & Co.

for Respondent Nos. 2404

## C.P No. 62/58-59, 397-398/CLB/MB/MAH/2014

 Vide proceedings sheet dated 12.08.2016 the C.P. was listed for hearing on 13.09.2016; however today as per preacipe it is mentioned as under: -

Order

"The said matter was adjourned by consent to 13th September 2016 for possibility of settlement, however, the Counsel of the Petitioner is in a personal difficulty on 13.09.2016, hence the indulgence of this Court is

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sought to adjourn the said matter to 27th September 2016 with consent of both parties."

 Request granted. Let this C.P. be now fixed for adjudication on 27.09.2016; instead of 13.09.2016. Ld. Counsels of both the sides are present as well as consented for this date of next hearing. Registry is directed to accordingly modify the cause-list.

Sd/-

M. K. SHRAWAT

Member (Judicial)

Dated: 19th August, 2016.